

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

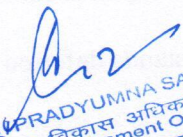
RETIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 09/85
DATED 08.08.2019 HELD ON 22.08.2019

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.09/85 dated 08.08.2019 of Norms Committee-VI for the year 2019-20 was held on 22.08.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Naveen Kumar, DDG	MoFPI
4	Shri S.Kipgen, DDG	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT


प्रद्युम्न साहू, PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 9/5/85-ALC3/2018	Party Name: GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00037/AM19/	RLA File :07/24/040/00283/AM16/	Lic.No/Date:0710109124 03.12.2015	Defer Date:26.09.2019
Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.09.2019.			

Case No.: 14/22/85-ALC3/2018	Party Name: RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00324/AM19/	RLA File :21/24/040/00001/AM17/	Lic.No/Date:2110001172 27.02.2017	Defer Date:26.09.2019
Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.09.2019.			

Case No.: 1/22/85-ALC3/2018	Party Name: EARTH EXPO COMPANY	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00311/AM19/	RLA File :24/24/040/00035/AM17/	Lic.No/Date:2410042165 27.03.2017	Defer Date:26.09.2019
Decision : NC considered the case as per agenda and noted that information of RA, Rajkot is still awaited on the status of the case and the hard copy of the application. The Committee decided to send a reminder to RA to expedite the information and send a copy of the application immediately. The case stands deferred to 26.09.2019.			

Case No.: 16/10/85-ALC3/2017	Party Name: LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Defer Date:26.09.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.09.2019.			

Case No.: 10/2/85-ALC3/2018	Party Name: DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status: Deferred
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HQ File :01/85/050/00019/AM19/	RLA File :03/94/040/00950/AM18/	Lic.No/Date:0310819595 07.03.2018	Defer Date:26.09.2019
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Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., MoFPI, the Committee decided to seek following information from the firm;

- Justification for 3% stack loss and 2% fly loss as claimed in the process flowchart.
- Weight/percentage of silicone dioxide and any other ingredient added to the export item.
- Role of maltodextrin along with the permissible limits as per FSSR may be clarified.
- Certificate of Analysis (CoA) of the imported item or any other evidence in support of 55% of water content in Lime/Lemon concentrate.
- As per process flowchart, the whole water loss is claimed and still the export item contains 3-4% moisture. Justification may be furnished.

The case stands deferred to 26.09.2019.

Case No.:15/22/85- ALC3/2018	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00325/AM19/	RLA File :21/24/040/00001/AM19/	Lic.No/Date:2110001174 11.05.2018	Defer Date:26.09.2019

6 **Decision :** NC considered the case as per agenda and noted that the reply of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.09.2019.

Case No.:12/11/85- ALC3/2018	Party Name:OMSONS MARKETING PVT.LTD.	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	Defer Date:26.09.2019

7 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.09.2019.

Case No.:30/11/85- ALC3/2018	Party Name:PARAYIL EXPORTS	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00098/AM19/	RLA File :10/24/040/00015/AM19/	Lic.No/Date:1010059976 25.06.2018	Defer Date:26.09.2019

8 **Decision :** NC considered the case as per agenda and noted that the reply of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments.

प्रद्युम्न साहू/PRADYUMNA SAHU
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 26.09.2019.

Case No.:45/11/85- ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00113/AM19/	RLA File :07/24/040/00085/AM19/	Lic.No/Date:0710113533 04.07.2018	Defer Date:26.09.2019
9 Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.09.2019.			

Case No.:24/11/85- ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00092/AM19/	RLA File :05/24/040/00206/AM19/	Lic.No/Date:0510407111 06.07.2018	Defer Date:26.09.2019
10 Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.09.2019.			

Case No.:2/22/85- ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00312/AM19/	RLA File :24/24/040/00023/AM19/	Lic.No/Date:2410042481 03.08.2018	Defer Date:26.09.2019
11 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Rajkot and the Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The Committee also noted that the export product is ETO treated and the firm was requested to furnish following information vide DL dated 18.06.2019 followed by reminder on 30.07.2019 which is still awaited. The Committee decided to wait for the reply of the firm;			
"Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished."			
The case stands deferred to 26.09.2019.			

Case No.:3/22/85- ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00313/AM19/	RLA File :24/24/040/00050/AM19/	Lic.No/Date:2410042627 11.01.2019	Defer Date:26.09.2019

Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Rajkot and the Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The Committee also noted that the export product is ETO treated and the firm was requested to furnish following information vide DL dated 18.06.2019 followed by reminder on 30.07.2019 which is still awaited. The Committee decided to wait for the reply of the firm;

“Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.”

The case stands deferred to 26.09.2019.

Case No.: 21/22/85-ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00331/AM19/	RLA File :07/24/040/00275/AM19/	Lic.No/Date: 0710114593 27.02.2019	Defer Date: 26.09.2019

13 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.

The case stands deferred to 26.09.2019.

Case No.: 23/22/85-ALC3/2018	Party Name: LATIYAL HANDICRAFTS PVT.LTD.	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00333/AM19/	RLA File :13/24/040/00130/AM19/	Lic.No/Date: 1310049220 28.02.2019	Defer Date: 26.09.2019

Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., DIPP, the Committee decided to seek following information from the firm;

- 14
- Type of furniture to be exported with specification like species of wood to be used.
 - Complete calculation for requirement of Oak Lumber (with indicating sizes and specifications) for the manufacture of wooden furniture giving wastage of wood and its commercial value.
 - Justification for claiming 30% of wastage for the manufacture of furniture.

The case stands deferred to 16.05.2019.

Case No.: 22/22/85-ALC3/2018	Party Name: VIJAYAKRISHNA SPICES PVT. LTD.	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00332/AM19/	RLA File :09/24/040/00589/AM19/	Lic.No/Date: 0910067232 28.02.2019	Defer Date: 26.09.2019

Decision : NC considered the case as per agenda and noted that the hard copy of the

application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.

The case stands deferred to 26.09.2019.

Case No.:15/3/85-ALC3/2019	Party Name:ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00353/AM19/	RLA File :10/24/040/00106/AM19/	Lic.No/Date:1010060155 22.03.2019	Defer Date:26.09.2019
Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., MoFPI, the Committee decided to seek following information from the firm; 16 “Technical Justification for the 20% recovery of the final export item, as per process flowchart and mass balance statement submitted. How could the process of cooking the blended raw materials, draining water, freeze drying etc. leads to a loss of almost 80% when the fresh shrimp contains 77% water, other ingredient contains only 1-2% water, and the final product after the freeze drying usually contains 1-2% water content. The final product recovery might be estimated to be at least 45%”. The case stands deferred to 26.09.2019.			

Case No.:16/3/85-ALC3/2019	Party Name:HERBOCHEM	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00354/AM19/	RLA File :09/24/040/00613/AM19/	Lic.No/Date:0910067317 22.03.2019	Defer Date:26.09.2019
17 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 26.09.2019.			

Case No.:17/3/85-ALC3/2019	Party Name:UMA PLASTICS LIMITED	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00355/AM19/	RLA File :02/24/040/00185/AM19/	Lic.No/Date:0210209071 25.03.2019	Defer Date:26.09.2019
18 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Kolkota. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 26.09.2019.			

19	Case No.:19/3/85-ALC3/2019	Party Name:FASHION ACCESSORIES	Meet No/Date:9/85-ALC3/2019 08.08.2019	Transferred
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HQ File :01/85/050/00357/AM19/	RLA File :05/23/040/00559/AM19/	Lic.No/Date:0510410041 26.03.2019	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.: 20/3/85- ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00358/AM19/	RLA File :09/24/040/00636/AM19/	Lic.No/Date:0910067330 28.03.2019	Defer Date:26.09.2019

Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., MoFPI, the Committee decided to seek following information from the firm;

20

- Detailed manufacturing process along with technical justification for each raw material (imported and indigenous) used.
- The percentage composition (by weight) of each items of import and indigenously acquired.
- The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items. (The mass balance is not matching across the application even when the export item is the same).

The case stands deferred to 26.09.2019.

Case No.: 21/3/85- ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00359/AM19/	RLA File :09/24/040/00637/AM19/	Lic.No/Date:0910067331 28.03.2019	Defer Date:26.09.2019

Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., MoFPI, the Committee decided to seek following information from the firm;

21

- Detailed manufacturing process along with technical justification for each raw material (imported and indigenous) used.
- The percentage composition (by weight) of each items of import and indigenously acquired.
- The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items. (The mass balance is not matching across the application even when the export item is the same).

The case stands deferred to 26.09.2019.

Case No.: 22/3/85- ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status:Deferred
HQ File	RLA File	Lic.No/Date:0910067332	Defer

:01/85/050/00360/AM19/	:09/24/040/00108/AM19/	28.03.2019	Date:26.09.2019
Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., MoFPI, the Committee decided to seek following information from the firm;			
i) Detailed manufacturing process along with technical justification for each raw material (imported and indigenous) used. ii) The percentage composition (by weight) of each items of import and indigenously acquired. iii) The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items. (The mass balance is not matching across the application even when the export item is the same).			
The case stands deferred to 26.09.2019.			

Case No.:23/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00361/AM19/	RLA File :09/24/040/00481/AM19/	Lic.No/Date:0910067333 28.03.2019	Defer Date:26.09.2019
Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., MoFPI, the Committee decided to seek following information from the firm;			
i) Detailed manufacturing process along with technical justification for each raw material (imported and indigenous) used. ii) The percentage composition (by weight) of each items of import and indigenously acquired. iii) The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items. (The mass balance is not matching across the application even when the export item is the same).			
The case stands deferred to 26.09.2019.			

Case No.:24/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00362/AM19/	RLA File :09/24/040/00480/AM19/	Lic.No/Date:0910067334 28.03.2019	Defer Date:26.09.2019
Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., MoFPI, the Committee decided to seek following information from the firm;			
i) Detailed manufacturing process along with technical justification for each raw material (imported and indigenous) used. ii) The percentage composition (by weight) of each items of import and indigenously acquired. iii) The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items. (The mass balance is not			

matching across the application even when the export item is the same).

The case stands deferred to 26.09.2019.

Case No.: 4/3/85-ALC3/2019	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00004/AM20/	RLA File :07/24/040/00290/AM19/	Lic.No/Date:0710114727 29.03.2019	Defer Date:26.09.2019
25 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The case stands deferred to 26.09.2019.			

Case No.: 3/3/85-ALC3/2019	Party Name:ISHI MARINE TECHNOLOGIES	Meet No/Date:9/85-ALC3/2019 08.08.2019	Rejected
HQ File :01/85/050/00003/AM20/	RLA File :52/24/040/00100/AM19/	Lic.No/Date:5210043014 29.03.2019	
26 Decision : NC considered the case as per agenda and noted that the import items are vitamins which are ineligible for import on self declaration basis under Para 4.11(a)(ix) of FTP, 2015-20 (except for use in pharmaceutical industry). The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest for regularisation of the case.			
RA may take subsequent consequential action accordingly.			

Case No.: 1/3/85-ALC3/2019	Party Name:THE ANANDA-BAG TEA CO. LTD.	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00001/AM20/	RLA File :02/24/040/00193/AM19/	Lic.No/Date:0210209079 29.03.2019	Defer Date:26.09.2019
27 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Kolkata. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The case stands deferred to 26.09.2019.			

Case No.: 2/3/85-ALC3/2019	Party Name:THE RAJLAKSHMI COTTON MILLS P. LTD.	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00002/AM20/	RLA File :02/24/040/00194/AM19/	Lic.No/Date:0210209080 29.03.2019	Defer Date:26.09.2019
28 Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., DIPP, the Committee decided to seek following information from the firm;			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- i) Net import content of all the inputs in the export product.
- ii) Complete calculation of requirement of raw materials for the manufacture of sanitary pads indicating wastage and its commercial value.
- iii) To indicate indigenous item/s with quantity, if any, to be used in the manufacturing of export product.

The case stands deferred to 16.05.2019.

Case No.: 6/3/85-ALC3/2019	Party Name:PLR FOODS PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00006/AM20/	RLA File :66/24/040/00001/AM20/	Lic.No/Date:6610000026 04.04.2019	Defer Date:26.09.2019

Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., MoFPI, the Committee decided to seek following information from the firm;

- i) Detailed manufacturing process along with technical justification for each raw material used at each stage of manufacturing process. .
- ii) Technical description/specification, percentage composition (by weight)of each item to be exported.
- iii) The process flowchart with material balance statement indicating calculative statement of the requirement of each items for manufacture of each export item.
- iv) Justification for the indigenous item and quantity used for manufacturing of each export item. Any supporting documents like Certificate of Analysis(CoA), Test Report from NABL Labs, etc. may also be furnished.

The case stands deferred to 26.09.2019.

Case No.:8/3/85-ALC3/2019	Party Name:ISHI MARINE TECHNOLOGIES	Meet No/Date:9/85-ALC3/2019 08.08.2019	Rejected
HQ File :01/85/050/00008/AM20/	RLA File :52/24/040/00002/AM20/	Lic.No/Date:5210043026 08.04.2019	

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Decision : NC considered the case as per agenda and noted that the import items are vitamins which are ineligible for import on self declaration basis under Para 4.11(a)(ix) of FTP, 2015-20 (except for use in pharmaceutical industry). The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest for regularisation of the case.

RA may take subsequent consequential action accordingly.

Case No.:7/3/85-ALC3/2019	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:9/85-ALC3/2019 08.08.2019	Approved
31	HQ File :01/85/050/00007/AM20/	RLA File :04/24/040/00297/AM19/	Lic.No/Date:0410165426 08.04.2019
Decision : NC considered the case as per agenda and decided to fix the norms of the AA			

allowing the following inputs on the basis of the comments of Technical Authority, i.e., Tech.1 (Taking cue from SION at S.No. H-175 and reply received from the firm);

Export Item

Inkjoy Gel Refills various colours and sizes	30000.00 Thousand in Numbers
Profile Refills various colours and sizes	20000.00 Thousand in Numbers

Import Item

Import item at S.No.1 & 5 (of rel. size, spec. and dia.	1.075 Kg/Kg content in export product
Import item at S.No. 4 & 8	1.02 Kg/Kg content in export product
Import item at S.No. 2& 3	Net + 2% wastage
Import item at S.No.6 & 7	1.00 Kg/Kg content in export product

RA may take subsequent consequential action accordingly

Case No.: 9/3/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00009/AM20/	RLA File :13/24/040/00140/AM20/	Lic.No/Date:1310049257 12.04.2019	Defer Date:26.09.2019
32 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Jaipur. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 26.09.2019.			

Case No.:10/3/85-ALC3/2019	Party Name:IWI STATIONERY PVT.LTD.	Meet No/Date:9/85- ALC3/2019 08.08.2019	Approved
HQ File :01/85/050/00010/AM20/	RLA File :03/94/040/00010/AM20/	Lic.No/Date:0310828320 12.04.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authority, i.e., Tech.1;			
Export Item			
33 Plastic Mechanical Pencil containing 2 Lead (HB 0.7 MM Dia x 100 MM Length) per pencil.		5000000.00 Number	
Import Item			
WB Mechanism (For lead size 0.7 MM/0.5 MM)		5000000.00 Number	
Eraser (6.7 MM DIA x 12 MM Length)		5000000.00 Number	
Pencil Lead (HB 0.7 MM DIA x 100 MM Length)		5000000.00 Number	

San Moulding Powder	1.05 Kg/Kg content in the export product
ABS Moulding Powder	1.05 Kg/Kg content in the export product
Polypropylene Granules (Moulding Grade)	1.05 Kg/Kg content in the export product

RA may take subsequent consequential action accordingly

Case No.: 13/3/85-ALC3/2019	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00013/AM20/	RLA File :07/24/040/00296/AM19/	Lic.No/Date: 0710114786 16.04.2019	Defer Date: 26.09.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.09.2019.			

Case No.: 3/6/85-ALC3/2019	Party Name: AMAZING PAINTBALL,	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00038/AM20/	RLA File :33/24/040/00008/AM20/	Lic.No/Date: 3310030543 21.05.2019	Defer Date: 26.09.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Panipat. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 26.09.2019.			

Case No.: 1/6/85-ALC3/2019	Party Name: INNOVATIVE CUISINE PVT. LTD.	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00036/AM20/	RLA File :08/24/040/00068/AM20/	Lic.No/Date: 0810145333 21.05.2019	Defer Date: 26.09.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 26.09.2019.			

Case No.: 2/6/85-ALC3/2019	Party Name: LUKE EXPORT	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status: Deferred
HQ File :01/85/050/00037/AM20/	RLA File :53/24/040/00001/AM20/	Lic.No/Date: 5310020015 21.05.2019	Defer Date: 26.09.2019
Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., CIFT, the Committee decided to seek following information from the firm;			

- i) Process flow chart with yield at each stage of processing.
- ii) The process flow chart given to the document is not clear. The firm should furnish a clear flow chart with yield data as mentioned.

The case stands deferred to 26.09.2019.

Case No.:4/6/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00039/AM20/	RLA File :05/24/040/00111/AM20/	Lic.No/Date:0510410717 24.05.2019	Defer Date:26.09.2019
38 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA Delhi. The Committee decided to send a reminder to CLA to furnish the hard copy of the application immediately.			
The case stands deferred to 26.09.2019.			

Case No.:5/6/85-ALC3/2019	Party Name:GLAMY CANDY PRIVATE LTD.	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00040/AM20/	RLA File :07/24/040/00025/AM20/	Lic.No/Date:0710114994 31.05.2019	Defer Date:26.09.2019
39 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The case stands deferred to 26.09.2019.			

Case No.:6/6/85-ALC3/2019	Party Name:ENVOGUE WOODWORKING PVT LTD	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00041/AM20/	RLA File :05/23/040/00101/AM20/	Lic.No/Date:0510410821 04.06.2019	Defer Date:26.09.2019
40 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA Delhi. The Committee decided to send a reminder to CLA to furnish the hard copy of the application immediately.			
The case stands deferred to 26.09.2019.			

Case No.: 1/9/85-ALC3/2019	Party Name: DR WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00052/AM20/	RLA File : 05/23/040/00080/AM20/	Lic.No/Date: 0510411075 Dated:27.06.2019	Defer Date:26.09.2019
41 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA Delhi. The Committee decided			

to send a reminder to CLA to furnish the hard copy of the application immediately.

The case stands deferred to 26.09.2019.

42	Case No.: 2/9/85-ALC3/2019	Party Name: AAYURITZ PHYTONUTRIENTS PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status:Deferred
	HQ File :01/85/050/00053/AM20/	RLA File : 08/24/040/00084/AM20/	Lic.No/Date: 0810145594 Dated:28.06.2019	Defer Date:26.09.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.				
The case stands deferred to 26.09.2019.				

43	Case No.: 4/9/85-ALC3/2019	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status:Deferred
	HQ File :01/85/050/00055/AM20/	RLA File : 10/24/040/00024/AM20/	Lic.No/Date: 1010060214 Dated:28.06.2019	Defer Date:26.09.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Cochin. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.				
The case stands deferred to 26.09.2019.				

44	Case No.: 3/9/85-ALC3/2019	Party Name: MARINE HYDROCOLLOIDS	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status:Deferred
	HQ File :01/85/050/00054/AM20/	RLA File : 10/24/040/00022/AM20/	Lic.No/Date: 1010060210 Dated:28.06.2019	Defer Date:26.09.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Cochin. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.				
The case stands deferred to 26.09.2019.				

45	Case No.: 5/9/85-ALC3/2019	Party Name: CHHAJED FOODS PVT LTD	Meet No/Date:9/85- ALC3/2019 08.08.2019	Status:Deferred
	HQ File :01/85/050/00056/AM20/	RLA File : 08/24/040/00095/AM20/	Lic.No/Date: 0810145628 Dated:03.07.2019	Defer Date:26.09.2019

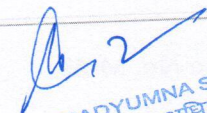
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.

The case stands deferred to 26.09.2019.

Case No.: 6/9/85-ALC3/2019	Party Name: CHHAJED FOODS PVT LTD	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00057/AM20/	RLA File : 08/24/040/00096/AM20/	Lic.No/Date:0810145629 Dated:03.07.2019	Defer Date:26.09.2019
46	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.		
	The case stands deferred to 26.09.2019.		

Case No.: 7/9/85-ALC3/2019	Party Name: OLAM AGRO INDIA PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2019 08.08.2019	Withdrawn
HQ File :01/85/050/00058/AM20/	RLA File : 05/24/040/00197/AM20/	Lic.No/Date: 0510411243 Dated:12.07.2019	
47	Decision : NC considered the case as per agenda and noted that the firm has been issued AA on the basis of the PN No. 18 dated 05.07.2019. The Committee therefore, decided to withdraw the case .		

Case No.: 8/9/85-ALC3/2019	Party Name: MARINE HYDROCOLLOIDS	Meet No/Date:9/85-ALC3/2019 08.08.2019	Status:Deferred
HQ File :01/85/050/00059/AM20/	RLA File : 10/24/040/00031/AM20/	Lic.No/Date: 1010060227 Dated:19.07.2019	Defer Date:26.09.2019
48	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Cochin. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.		
	The case stands deferred to 26.09.2019.		

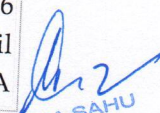

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MANUAL CASES

M-87	Case No. M-87	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status:Deferred
	HQ File : 01/85/50/00034/AM13/DES.VI	RLA File : 05/24/040/00484/AM12	Lic.No/Ecom No. 0510321946 dated 10.04.2012	Defer Date:26.09.2019
Subject: Representation of the firm against decision of Norms Committee with regard to fixation of norms for AA No. 0510321946 dated 10.04.2012".				
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.				
The case stands deferred to 26.09.2019.				

M-88	Case No. M-88	M/s Cargil India Private Limited	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status:Deferred
	HQ File : 01/85/171/00064/AM19/DES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:26.09.2019
Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Envirotemp FR3 Fluid (Natural Esters for Transformers and similar Electrical equipment" against Import of "Crude Soyabean Oil".				
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, Tech.1 for comments.				
The case stands deferred to 26.09.2019.				

M-89	Case No. M-89	M/s Cargil India Private Limited	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Approved
	HQ File : 01/85/171/00065/AM19/DES.VI	RLA File :03/94/040/00287/AM20	Lic.No/Ecom NO. Date:05/96/044/3 3000/0622/8938 09.07.2019	
Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Refined Palm Oil (Edible Grade) FFA Basis Average 4.5%" against Import of "Crude Palm Oil- FFA				


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Content, Phosphoric Acid (80%), Citric Acid (98%) and Bleaching Earth".

Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authority, i.e., Tech.2;

Export Item

Refined Palm Oil (Edible Grade) FFA Content not more than 0.10%	1500.00 MT
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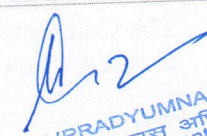
Import Item

Crude Palm Oil (FFA 4.0% to 5.0%)	1515.00 MT
Phosphoric Acid (80%)	0.7575 MT
Citric Acid (98%)	0.0227 MT
Bleaching Earth	15.15 MT

- i) The firm had applied for export quantity of 3500 MT. However, the Committee decided to permit the firm for export of 1500 MT of Refined Palm Oil at the first instance and after completion of export they may apply for enhancement of export quantity.
- ii) Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.
- iii) The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.
- iv) No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.
- v) The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC.
- vi) RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.

RA may take subsequent consequential action accordingly.

M-90	Case No. M-90	Party Name:M/s. TE Connectivity India Pvt. Ltd.	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Approved
	HQ File : 01/85/050/00101/AM17/	RLA File :07/24/040/00376/A	Lic.No/Ecom NO. Date: 0710109402	


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Udyog Bhawan, New Delhi

DES-VI	M16	dated 16.02.2016
Subject: Revision of ad-hoc input output norms in respect of the advance authorization No. 0710109402 dated 16.02.2016 issued under Para 4.7 of HBP, 2015-20 obtained by M/s. TE Connectivity India Pvt. Ltd.		
Decision : NC considered the case as per agenda and decided to modify the norms on the basis of the comments of the Technical Authority, i.e., DIPP vide their U.O. No. P-47011/194/2019-TSW dated 27.08.2019 allowing the following inputs;		
Fixing Complete Locking System (Goodrich)	Net Weight 2568.24 Kg. (240000 Nos.)	
Import Item		
Peek Luvocom 1105/CF/30/EM2290581-1	1576.36 Kg. with accountability clause.	
CLS(Goodrich) Compression Spring-412 076-00 2196381-1	Net to Net with accountability clause	
CLS(Goodrich) Torsion Spring-412 075-00 2196384-1	Net to Net with accountability clause	
Ultramid A3X2G7 35 Percentage of 2136406-1	203.40 Kgs with accountability clause	
No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms.		
RA may take subsequent consequential action accordingly.		

M-91	Case No. M-91	M/s Cargil India Private Limited	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status:Deferred
	HQ File : 01/85/171/00002/AM20/D ES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:26.09.2019
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Liquid Glucose" against Import of "Corn Maize"			
Decision: NC considered the case as per agenda and noted that the import item is Corn Maize for export of Liquid Glucose. The Committee also noted that certain SIONs dealing with import of Corn/Maize have been de-notified by Policy Section (PC-4) vide PN No.06/2015-20 dated 10 th May, 2018 based on the inputs from trade etc. Before taking technical decisions on this matter, the Committee had decided to take opinion of the PC-4 and Import Cell regarding allowing import of Corn/Maize under AA Scheme. The Committee also noted that the opinion of PC-4 and Import Cell in this regard is still awaited. The Committee decided to request them to furnish their opinion at the earliest.				

The case stands deferred to 26.09.2019.

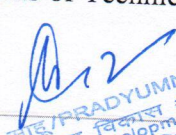
M-92	Case No. M-92	M/s Cargil India Private Limited	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status:Deferred
	HQ File : 01/85/171/00022/AM20/D ES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:26.09.2019
Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Maltodextrin Powder" against Import of "Corn/Maize".				
Decision : NC considered the case as per agenda and noted that the import item is Corn Maize for export of Liquid Glucose. The Committee also noted that certain SIONS dealing with import of Corn/Maize have been de-notified by Policy Section (PC-4) vide PN No.06/2015-20 dated 10 th May, 2018 based on the inputs from trade etc. Before taking technical decisions on this matter, the Committee had decided to take opinion of the PC-4 and Import Cell regarding allowing import of Corn/Maize under AA Scheme. The Committee also noted that the opinion of PC-4 and Import Cell in this regard is still awaited. The Committee decided to request them to furnish their opinion at the earliest.				
The case stands deferred to 26.09.2019.				

M-93	Case No. M-93	M/s Cargil India Private Limited	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Approved
	HQ File : 01/85/171/00023/AM20/D ES.VI	RLA File :03/94/040/00268/ AM20	Lic.No/Ecom NO. Date: 05/96/044/33000/06 18/7781, 15.06.2019	
Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Refined Soya Bean Oil (Edible grade) FFA content not more than 0.25%" against Import of "Crude Soyabean Oil".				
Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authority, i.e., Tech.2;				
Export Item				
Refined Soyabean Oil (Edible Grade) FFA Content not more than 0.25%			1500.00 MT	
Import Item				

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Udyog Bhawan, New Delhi

Crude Soyabean Oil (FFA 0.4% to 1.0%) (Phosphorous 120 to 200 PPM, Moisture 0.03% to 0.18% and Insoluble Volatiles 0.015% to 0.10 %)	1515.00 MT
i) The firm had applied for export quantity of 10000 MT. However, the Committee decided to permit the firm for export of 1500 MT of Refined Soyabean Oil at the first instance and after completion of export they may apply for enhancement of export quantity. ii) Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under. iii) The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. iv) No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met. v) The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC. vi) RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm. RA may take subsequent consequential action accordingly.	

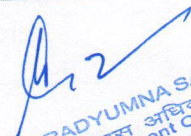
M-94	Case No. M-94	M/s Chiral Organics Pvt. Ltd	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Approved
	HQ File : 01/85/171/00129/AM19/D ES.VI	RLA File : 03/94/040/00529/ AM19	Lic.No/Ecom NO. Date: 0310823892, 19.09.2018	
	Subject: Application of M/s s Chiral Organics Pvt. Ltd. for review of the decision of the Norms Committee and fixation of norms on export of Amioca Starch against import of Amioca TF Starch.			
	Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authority, i.e., Tech.2; Export Item			


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Amoica Starch	90132.350 Kg
Import Item	
Amoica TF Starch	91033.674 Kg
RA may take subsequent consequential action accordingly.	

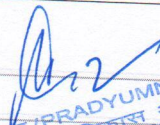
M-95	Case No. M-95	M/s Chedda Specialities Foods Pvt. Ltd.	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status:Deferred
	HQ File : 01/85/171/00051/AM20/D ES . VI	RLA File : 03/94/040/00195/ AM20	Lic.No/Ecom NO. Date: 03/08/071/66200/06 16/4185, 01.06.2019	Defer Date:26.09.2019
	Subject: Application of M/s Chedda Specialities Foods Pvt. Ltd. for fixation of adhoc norms under Para 4.06 of HBP for export of Chips made of Banana/Potato and Farsan/Namkin etc. by using import item Refined Palm Oil.			
	Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., MoFPI, the Committee decided to seek following information from the firm;			
	i) The flowchart furnished is not legible. The firm should furnish a legible flowchart for examination. ii) The detailed manufacturing process alongwith justification of each raw material and wastage claimed at each stage of manufacturing process. iii) Technical description/specification, percentage composition (by weight) of each item to be exported. iv) Process flowchart with material balance indicating calculative statement of the requirement of each item for manufacture of each export item. v) Details of indigenous item and quantity used for manufacturing of each export item.			
	The case stands deferred to 26.09.2019.			

M-96	Case No. M-96	M/s CRI Limited	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Approved
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HQ File : 01/85/50/00143/AM19/DE S . VI	RLA File : 02/24/040/00092/ AM17	Lic.No/Ecom NO. Date: 0210207064, 04.10.2016	
Subject: Application of M/s CRI Limited for revision of decision of the Norms Committee on allowing wastage-regarding.			
Decision : NC considered the case as per agenda and decided to modify the norms of the AA allowing the following inputs (based on the comments of Technical Authority, i.e., Tech.1;			
Export Item			
Nib Adaptor (Containing brass wire 2283.105 Kg)		18749304.00 Number	
Import Item			
Brass wire of relevant Dia		3641.00 Kg	
RA may take subsequent consequential action accordingly.			

M-97	Case No. M-97	M/s Stic-On Papers Pvt. Ltd.	Meet No/Date: 9/85- ALC3/2019 08.08.2019	Approved
	HQ File : 01/85/50/00191/AM19/DE S . VI	RLA File : 09/24/040/00186/ AM19	Lic.No/Ecom NO. Date: 0910066467, 17.07.2018	
	Subject: Application of M/s Stic-On Papers Pvt. Ltd. for correction of description of import item from Barcode Printing Film TDW 121 to Barcode Printing Ink Film TDW 121.			
Decision : NC considered the case as per agenda and decided to make following correction in the Minutes of NC-VI Meeting No. 01/85 dated 4 th April, 2019 held on 11 th April, 2019;				
S.No.		As per Minutes of M.No.01/85 dated 04.04.2019	Correction made	
1		Barcode Printing Film TDW 121	Barcode Printing Ink Film TDW 121	
RA may take suitable consequential action accordingly.				


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 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

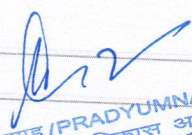
M-98	Case No. M-98	M/s Stic-On Papers Pvt. Ltd.	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Approved						
	HQ File : 01/85/50/00117/AM19/DE S . VI	RLA File : 09/24/040/00101/AM19	Lic.No/Ecom NO. Date: 0910066349, 19.06.2018							
	Subject: Application of M/s Stic-On Papers Pvt. Ltd. for correction of description of export item from Thermal Transfer Ribbon (TTR WAX) to Thermal Transfer Ribbon (TTR WAX WIII).									
	Decision : NC considered the case as per agenda and decided to make following correction in the Minutes of NC-VI Meeting No. 21/85 dated 07.03.2019;									
	<table><tr><td>S.No.</td><td>As per Minutes of M.No.21/85 dated 07.03.2019</td><td>Correction made</td></tr><tr><td>1</td><td>Thermal Transfer Ribbon (TTR WAX)</td><td>Thermal Transfer Ribbon (TTR WAX WIII).</td></tr></table>				S.No.	As per Minutes of M.No.21/85 dated 07.03.2019	Correction made	1	Thermal Transfer Ribbon (TTR WAX)	Thermal Transfer Ribbon (TTR WAX WIII).
S.No.	As per Minutes of M.No.21/85 dated 07.03.2019	Correction made								
1	Thermal Transfer Ribbon (TTR WAX)	Thermal Transfer Ribbon (TTR WAX WIII).								
	RA may take suitable consequential action accordingly.									

M-99	Case No. M-99	M/s Nutrivita Foods Pvt. Ltd.	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Approved						
	HQ File : 01/85/50/00082/AM14/DE S . VI	RLA File : 03/95/040/00373/ AM14	Lic.No/Ecom NO. Date: 0310744679, 08.08.2013							
	Subject: Application for modification of description of export item from Plumpy Nut "Ready to use Supplementary Food" to Plumpy Nut "Ready to use Therapeutic Food" by M/s Nutrivita Foods Pvt. Ltd.									
	Decision : NC considered the case as per agenda and decided to make following correction in the description of export item in the AA No. 0310744679 dated 08.08.2013 in the Minutes of NC-VI Meeting No. 21/85 dated 16.01.2014, only for closure;									
	<table border="1"><thead><tr><th>S.No.</th><th>As per Minutes of M.No.21/85 dated 16.01.2014</th><th>Correction made</th></tr></thead><tbody><tr><td>1</td><td>Plumpy Nut (Ready to use Supplementary Food)</td><td>Plumpy Nut (Ready to use Therapeutic Food)</td></tr></tbody></table>				S.No.	As per Minutes of M.No.21/85 dated 16.01.2014	Correction made	1	Plumpy Nut (Ready to use Supplementary Food)	Plumpy Nut (Ready to use Therapeutic Food)
S.No.	As per Minutes of M.No.21/85 dated 16.01.2014	Correction made								
1	Plumpy Nut (Ready to use Supplementary Food)	Plumpy Nut (Ready to use Therapeutic Food)								
	Note: No Advance Authorisation should be issued further on Repeat Basis on the basis of the above fixation of norms.									

	RA may take suitable consequential action accordingly.

M-100	Case No. M-100	M/s National Industrial Corporation.	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status:Deferred
	HQ File : 01/85/50/00152/AM14/ DES.VI	RLA File : 05/24/040/00351/ AM14	Lic.No/Ecom NO. Date: 0510374926 dated 31.12.2013	Defer Date:26.09.2019
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Whisky/ Xcel Whisky/ Xcel Premium Whisky (12x1000ML) Containing 1057.6 Ltr. Scotch Whisky Concentrate, Black & Gold Whisky/ Xcel Whisky/ Xcel Premium Whisky (12 x 750 ML) Containing 6975.60 Ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 64%+/-10% ALC/Vol, Raw Distillate ALC 69%+/-10% etc." in respect of the advance authorization No. 0510374926 dated 31.12.2013.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.09.2019.			

M-101	Case No. M-101	M/s National Industrial Corporation.	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status:Deferred
	HQ File : 01/85/50/00162/AM13/ DES.VI	RLA File : 05/24/040/00367/ AM13	Lic.No/Ecom NO. Date: 0510342708 dated 08.01.2013	Defer Date:26.09.2019
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Brandy/Xcel Napoleon Premium Brandy (12x1000ml), Black & Gold Brandy/Xcel Napoleon Premium Brandy (12x750ml) etc." against import of "Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510342708 dated 08.01.2013.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.09.2019.			


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M-102	Case No. M-102	M/s National Industrial Corporation.	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status:Deferred
	HQ File : 01/85/50/00146/AM13/ DES.VI	RLA File : 05/24/040/00284/ AM13	Lic.No/Ecom NO. Date: 0510338321 dated 06.11.2012	Defer Date:26.09.2019
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky Concentrate, Black & Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol." in respect of the advance authorization No. 0510338321 dated 06.11.2012.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.09.2019.			

M-103	Case No. M-103	M/s National Industrial Corporation.	Meet No/Date: 9/85-ALC3/2019 08.08.2019	Status:Deferred
	HQ File : 01/85/50/00106/AM15/ DES.VI	RLA File : 05/24/040/00278/ AM15	Lic.No/Ecom NO. Date: 0510391391 dated 26.09.2014	Defer Date:26.09.2019
	Subject: Representation of the firm for fixation of norms for export of "Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate, Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc." against import of " Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510391391 dated 26.09.2014.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.09.2019.			

Date:03.09.2019
Place: New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer

